

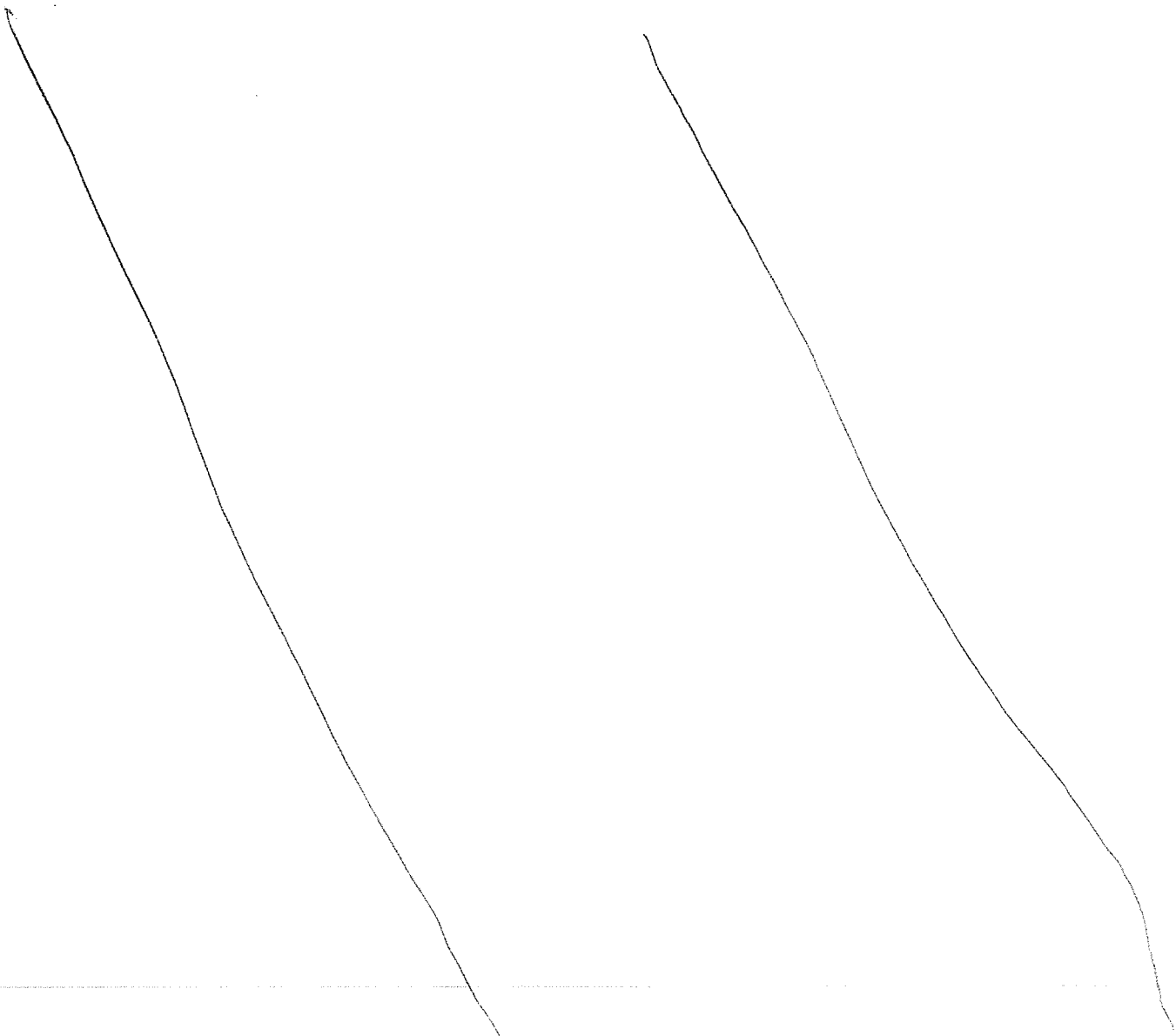
NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 2-5/9/2018 AT 10.30 AM

PRESENT: SHRI B.S.V. PRAKASH KUMAR, MEMBER (JUDICIAL)  
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :  
PETITION NUMBER : CP/29/2018  
NAME OF THE PETITIONER(S) : Dharamchand kochar & 1  
NAME OF THE RESPONDENT(S) : K.D.P Properties pvt ltd & 1  
SECTION : 241/242

Sl.No.	NAME (IN CAPITAL)	REPRESENTED BY	SIGNATURE
	R. CHANDRA MOHAN	R. Counsel for Petitioner	R. Chandra Mohan



(8)

[CP/29/2018]

**ORDER**

Counsel representing both the parties, present. On the prayer made by the petitioner's counsel seeking for appointment of an Observer in the pleading stage, the respondent's counsel has come forward giving an undertaking that the respondents will not encumber any of the assets of the company pending disposal of this case. This Bench accordingly orders that the respondents not to alienate any of the assets of the company pending disposal of the case.

Meanwhile, both the parties are directed to complete their pleadings by filing rejoinder, if any, within 15 days hereof, sur-rejoinder, if any, within 15 days thereof. For there not being any objection to the counsel for respondent to furnish financial statements on monthly basis, the respondent's side is directed to file financial statements on monthly basis i.e. on 1<sup>st</sup> of every month pending disposal of this case.

For hearing further submissions, **put up on 25.10.2018.**

*-sr-*  
**(S VIJAYARAGHAVAN)**  
**Member (Technical)**

*-sr-*  
**(B.S.V.PRAKASH KUMAR)**  
**Member (Judicial)**

sr